

FORM B

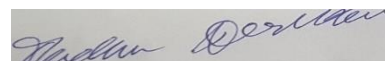
PUBLIC ANNOUNCEMENT

**[Under Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDER OF CONNEXIONS RETAIL STORES PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	CONNEXIONS RETAIL STORES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	2 ND MAY 2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74900TN2011PTC080403
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	120, NATESAN NAGAR III MAIN ROAD VIRUGAMBAKKAM CHENNAI TN 600092 IN Principle Office: W9, Connexions Tower, 3 rd Main Road, Anna Nagar, Chennai 600 040 (Opp Tower Park)
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	13 th November 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	January 5, 2020
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	A) NAME: MADHU DESIKAN B) Registration No. IBBI/IPA-001/IP-P00579/2017-18/11021
9.	Address and Email of the Liquidator, as registered with the Board	C) Address: 1 / 4 VIJAY LAXMI APARTMENT BALASUBRAMANIAM STREET, MYLAPORE, CHENNAI 60004 D) EMAIL: Desikan.madhu@gmail.com
10.	Address and Email to be used for Correspondence with the Liquidator	Address: 118/1, Mathura Flats, Anna Nagar West Extn, Chennai 600101. Email: desikanmadhu@hotmail.com Subject: CONNEXIONS
9.	LAST DATE FOR SUBMISSION OF CLAIMS	February 9, 2020

Notice is hereby given that the National Company Law Tribunal, Chennai Bench had ordered the commencement of a Liquidation on M/s CONNEXIONS RETAIL STORES PRIVATE LIMITED on 3rd January 2020. The stakeholders of M/s CONNEXIONS RETAIL STORES PRIVATE LIMITED are hereby called upon to submit proof of their claims on or before February 9, 2020 to the Liquidator at the address mentioned against Item 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit proof of claims, by posts or electronic means
Submission of False or misleading proof of claims shall attract penalties

Place: CHENNAI
Date: January 5, 2020



CA. MADHU DESIKAN
LIQUIDATOR